

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:563

ANSWERED ON:26.11.2012

FRAUDULENT AND CORRUPT PRACTICES IN NH PROJECTS

Namdhari Shri Inder Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the State-wise details of World Bank funded National Highway (NH) projects wherein serious irregularities have been reported by the World Bank's Institutional Integrity Unit;
- (b) whether the Government has constituted any Committee to conduct an enquiry in the matter;
- (c) if so, whether the said Committee has submitted its report;
- (d) if so, the details thereof;
- (e) whether any action has also been taken by the Government against the Officials of NHAI involved in these irregularities; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) World Bank's Institutional integrity unit in its report has alleged that some companies executing World Bank funded projects in respect of contract packages WB-9, WB-10, WB-12 under Lucknow-Muzaffarpur National Highway project (LMNHP) in the State of Bihar, contract package VA under Grand Trunk Road Improvement Project (GTRIP) in the State of Uttar Pradesh & Bihar and contract package V-C under Third National Highways Project (TNHP) in the State of Jharkhand have committed sanctionable practices.

(b) Yes, Madam.

(c) to (f) Enquiry committee has submitted the report and NHAI has been asked to verify what kind of the consequences have occurred on the outcome of the projects in terms of quality or project completion and take appropriate action as per provisions of agreements with the contractors/supervision consultants. Further, NHAI has been asked to ascertain if there was any evidence of wrong doing or misconduct on part of any NHAI officials and take appropriate action as deemed fit as per service rules.